

**Sadhana Chit Fund**

2221. **Shri Balgovind Verma:** Will the Minister of Home Affairs be pleased to state:

(a) whether some reports were made to the Crime Branch of the Delhi Police against Sadhana Chit Fund, Chandni Chowk, Delhi for defrauding the public;

(b) if so, the nature of the complaints; and

(c) the action taken thereon?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) Yes, Sir.

(b) and (c). During 1965, 22 complaints alleging misappropriation of the deposits and not holding auctions regularly by the management of the Company and 9 complaints for non-payment were received by the Delhi Police. Of these 4 complaints were filed after enquiry as no cognizable offence was made out and 14 complaints compromised with the Company. Enquiries into 10 complaints are still being made. As regards the remaining 3 complaints, the complainants stopped payment of their instalments of their own will and their Chits were forfeited by the Company.

**Students from M.P. Studying Abroad**

2222. **Shri Lakhmu Blawan:** Will the Minister of Education be pleased to state:

(a) the number of students studying abroad from Madhya Pradesh on Government expense and on their own expense separately; and

(b) the number of Adivasis if any, among them?

**The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran):** (a) and (b). The information is being collected and will be placed on the Table of the Sabha as soon as available.

**Discovery of an Old Cemetery in Kerala**

2223. { **Shri Warior:**  
 { **Shri Vasudevan Nair:**

Will the Minister of Education be pleased to state:

(a) whether Government have received any report from the Kerala State Archaeological Department about recent discovery of a twenty-two hundred years old cemetery in Palghat district; and

(b) if so, the details thereof?

**The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis):** (a) No, Sir.

(b) Does not arise.

**Gauhati Refinery Gas**

2224. **Shri P. C. Borooah:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the steps taken to implement the proposal for bottling and distribution of gas from Gauhati Refinery for domestic fuel purposes;

(b) whether the necessary equipment for the production of liquid petroleum gas from the waste gases at the Gauhati Refinery has been procured; and

(c) if not, the steps being taken in that direction?

**The Minister of Petroleum and Chemicals (Shri Humayun Kabir):** (a) A scheme for the production of liquefied petroleum gas at Gauhati refinery is under examination of the Government.

(b) and (c). Do not arise.

**Promotion of S.C. & S.T. Head Constables as Assistant Sub-Inspector of Police in Delhi**

2225. **Shri Wadhwa:** Will the Minister of Home Affairs be pleased to state:

(a) the number of Head Constables belonging to Scheduled Castes/

Scheduled Tribes of Delhi Police who have been promoted by departmental Test to the post of Assistant Sub-Inspector during the year 1964-65; and

(b) whether the reservation quota has been filled up?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). The information required is being collected and will be laid on the Table of the House when available.

#### Rise in Price of Kerosene

2226. Shrimati Maimoona Sultan: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the price of kerosene oil has been raised in Delhi since the recent increase in excise duty;

(b) if so, the extent thereof; and

(c) how far the increase is necessitated to set off the increased excise duty and how much of the increased duty will be passed on to the consumers?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) to (c). Yes, Sir. On account of an increase in the duty, the selling price of Superior Kerosene has been increased by Rs. 51.30 per kilolitre. The entire amount of the duty is recoverable from the consumers.

#### Elections to DMC

2227. Shri Bagri: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that elections to the Delhi Municipal Corporation have been postponed for one year;

(b) if so, the reasons therefor; and

(c) whether such a postponement is not contrary to the laws relating to elections?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No, Sir.

(b) Does not arise.

(c) No, Sir. Proviso to section 4(1) of the D.M.C. Act empowers the Government to extend the term of office of all Councillors and Aldermen by a period not exceeding one year.

#### Pro-Pak Muslims in India

2228. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) whether the Working Committee of the All-India Hindu Mahasabha has urged upon Government to enact necessary laws to declare those Muslims as doubtful elements who are Indian citizens but keep their families in Pakistan and have major business or property interest in Pakistan;

(b) if so, Government's reaction thereto; and

(c) the steps proposed to be taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Nathi):

(a) Yes, Sir.

(b) The Government are alive to the need for vigilance in regard to the persons having their interests in Pakistan. It would, however, not be possible to enact any such laws as suggested by the Hindu Mahasabha as they will be repugnant to the provisions of our Constitution. The State Government have been maintaining lists of anti-social and anti-national elements for suitable action in times of communal violence or other internal disturbances, of when faced with external aggression as at present.

(c) The Government of India have been considering various proposals for strengthening the security measures and these are already being adopted in the present situation.

#### Pension to War Service Personnel

2229. Shri Jedhe: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the full war service period is counted